

Annexure 6

Name of the Corporate Debtor: UTM Packaging (India) Private Limited;
List of creditors as on: 21.04.2021

Date of commencement of Liquidation: 05.02.2021;

List of operational creditors (Other than Workmen and Employees and Government Dues)

| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim (Rs.) | Amount of any mutual dues, that may be set-off (Rs.) | Amount of claim not admitted (Rs.) | Amount of claim under verification (Rs.) | Remarks, if any |
|---------|--------------------------------------|-----------------------|---------------------------|----------------------|--------------------------------|------------------|---|-----------------------------------|------------------------|--------------------------|----------------------------------|--|------------------------------------|--|--|
| | | | Date of receipt | Amount claimed (Rs.) | Amount of claim admitted (Rs.) | Nature of claim | Amount covered by security interest (Rs.) | Amount covered by guarantee (Rs.) | Whether related party? | % of voting share in CoC | | | | | |
| 1. | M/s Budge Budge Company Ltd. | L26941WB1973PLC028796 | 26.09.2019 | 46,57,201 | 31,89,271 | Operational debt | - | - | NO | 37.67 | - | - | 14,67,930 | - | Rs.14,67,930/-was claimed towards interest by Budge Budge Company Limited. However, as per the submitted documents, there existed no liability to pay any interest on delayed payments. Therefore, it was not included in admitted amount. |
| 2. | M/s Hooghly Infrastructure Pvt. Ltd. | U45400WB2008PTC122010 | 26.09.2019 | 37,32,651 | 37,32,651 | Operational debt | - | - | NO | 44.10 | - | - | - | - | - |
| 3. | M/s Jai Ambey Cargo Movers Pvt. Ltd. | U60231WB2011PTC166253 | 27.09.2010 | 15,43,283 | 15,43,283 | Operational debt | - | - | NO | 18.23 | - | - | - | - | - |

PS/MS

Note:

1. Since the operational creditors have not submitted any revised claims, the Liquidator has considered the claim documents submitted during the Corporate Insolvency Resolution Process.
2. The liquidator reserves the right to modify the list of stakeholders if necessary based on the additional information warranting such modification as per the Insolvency and Bankruptcy Code and Liquidation Regulations subject to approval of the Adjudicating Authority.
3. As regards claims submitted after the last date of submission i.e. 07.03.2021, the Liquidator will admit the claims only on general or specific orders of NCLT.
4. Apart from the claims mentioned above, no other claims have been received from the financial creditors, operational creditors/ employees and other stakeholders (if any) of the Corporate Debtor as on the last date of receipt of claims i.e. 07.03.2021. Further, necessary modification shall be done in the above-mentioned list of stakeholders in case of any fresh/ modified claim received from any stakeholder, subject to approval of NCLT.

